



Pet dog attacks 7-year-old girl, case registered against owner

STATESMAN NEWS SERVICE
NEW DELHI, 2 MARCH

A seven-year-old girl suffered injuries after she was allegedly bitten by a pitbull dog in Jagatpuri, days after a toddler was killed in attacks by stray canine in the city.

"On 1st March at 20:47 pm a PCR was received at PS Jagatpuri in which a woman said that her 7-year-old daughter was bitten and dragged by a pitbull dog of her neighbour," police said on Saturday. On receiving the PCR call, staff reached at spot and enquired about the girl. The victim was found with her mother at her residence at Gali No 2, Jagatpuri and a dog bite was present on the body of the victim, they said.

As per the police, the mother of the girl told that at around 6 pm the incident happened and she took her girl to the local doctor and got the treatment. The

victim girl along with her mother were sent to the Hedgewar Hospital for the medico legal case.

Police added that the dog owner has been identified as Shivanand Bhaskar, and a case under section 289 and 337 of Indian Penal Code (IPC) was registered against him on the statement of the complainant.

The National Human Rights Commission (NHRC) had issued notices to Delhi's Chief Secretary, Commissioner of NDMC and Police Commissioner over the recent death of a toddler due to stray dog attack and sought a detailed report in the matter within six weeks. The two-year-old girl was mauled to death by a pack of stray dogs in the Tughlak Lane area on 24th February.

Chief Minister Arvind Kejriwal had met the family of the victim and assured of all possible assistance.

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Snakebite death

Summons issued to 3 dist Collectors by NHRC

PNS ■ BHUBANESWAR

The National Human Rights Commission (NHRC) has issued conditional summons afresh to district Collectors of Keonjhar, Mayurbhanj and Bhadarak to appear before the Commission on April 10 along with detailed action taken report including the status of payment of ex-gratia amount to the family members of the deceased persons due to snakebites.

Considering the petition filed by lawyer and rights activist Radhakanta Tripathy and the reports submitted by the Centre and State authorities, the NHRC passed the order.

Tripathy alleged that due to negligence of the School and Mass Education Department and district administration of Keonjhar, three students died

after a venomous snake bit them, while they were sleeping inside a coaching centre in the Nischitapur area in Keonjhar on July 22, 2023.

Amongst the disaster casualties in Odisha, snakebite deaths alone accounted for more than 40% and snakebite death cases in Odisha became more than double in the year 2021 especially due to shortage of anti-snake venom stocks in the Government-run-health facilities. The AVS (Anti Venom Serum) is also not easily available in the open market in Odisha.

Tripathy requested the NHRC for payment of compensation and benefits under the social welfare schemes to the next of the kin (NoK) of the deceased persons, action against the officials for their lapses who failed to ensure

safety and security to the students running coaching center, adequate availability of anti-snake venom in the hospitals, maintenance of a comprehensive national data of snakebite cases, make more search on the issue and designate the snakebite as a 'Notifiable Disease' within the 'Integrated Disease Surveillance Programme' to get a permanent solution etc.

Pursuant to NHRC notice, both Centre and State and the district Collectors of Boudh and Bolangir submitted the requisite reports.

The CDMO, Keonjhar submitted that four children namely Raja Naik, Akash Naik, Elina Naik and Snehashree came to the Department of Paediatric, DDMCH, Keonjhar, at different times with the alleged

snake bite.

It was reported by the school teacher that the children used to sleep on the floor of the hostel and were bitten by poisonous snake. Akash Naik was alive after getting all necessary treatment measures at DDMCH, Keonjhar and SVPPGI, Cuttack. However, rest three children Raja, Elina and Snehashree died due to bite of poisonous snake which was confirmed by the post-mortem examination.

However, the District Magistrate, Keonjhar has yet not reported regarding payment of ex-gratia amount to the family members of the deceased children. Similarly, the requisite reports from the DMs, Mayurbhanj and Bhadark have also not been received, the NHRC observed.

Unmarried tribal vasectomy case: NHRC orders compensation

STATESMAN NEWS SERVICE
BHUBANESWAR, 2 MARCH:

The NHRC has recommended the State Government to pay compensation of one lakh rupees and ensure recanalization operation of a speech impaired unmarried tribal youth who was subjected to family planning operation forcibly without following due procedure.

The NHRC in its 1 March order stated "recanalization be done after taking consent from him, and as per due procedure etc."

According to a petition filed by Lawyer and Rights Activist Radhakanta Tripathy, the NHRC passed the order after receiving reports

from the State Government.

Tripathy alleged that health officials of Mathili Sub-Divisional Hospital, Malkangiri District had performed vasectomy on 3 August 2023, on one Divyang (dumb) unmarried youth Ganga Durua, a tribal for the sake of highlighting increased cases of vasectomies in the area. It is stated that the operation was carried out on the basis of an ASHA worker's report but without taking any consent of the victim.

Tripathy requested the NHRC for impartial investigation of the case and compensation, justice to the victim.

Pursuant to the NHRC notice, the State in its reply

stated that compensation of Rs.2000/- has not been paid to the beneficiary but the ASHA worker namely Rekha Mandal as it was informed that the victim did not have a bank account. This was found to be against the procedure of Direct Beneficiary Transfer and the amount disbursed to ASHA had to be recovered and to be paid directly to the bank account of the actual beneficiary. The operating surgeon has been issued show-cause notice by the CDM and PHO, Malkangiri regarding lapse in determining eligibility and conducting of surgery without proper screening.

The NHRC issued Show Cause Notice to the Chief

Secretary, directing him to show cause within four weeks as to why the Commission should not recommend payment of compensation of rupees one lakh only to the victim.

In reply to the Show Cause Notice, the operating surgeon has mentioned that the negligence had been done unknowingly by him. The recanalization of the NSV in case of Ganga Durua, needs to be done after obtaining voluntary consent from him. If he agrees for the procedure, then Superintendent SDH Mathili has to ensure provision of travel, procedure related requirements and necessary coordination support for the same.



NHRC for ₹1L compensation to tribal for forced family planning

PNN & AGENCIES

Kendrapara, March 2:

The National Human Rights Commission (NHRC) has recommended Odisha government to pay a compensation of ₹1 lakh and ensure the recanalisation operation of a speech-impaired unmarried tribal youth who was subjected to a family planning operation forcibly without following due procedure.

Adjudging a petition filed by rights activist Radhakanta Tripathy, the NHRC passed the order March 1 after receiving reports from the state government.

Tripathy in his petition alleged that health officials of Mathili Sub-Divisional Hospital in Malkangiri district had performed a vasectomy August 3, 2023 on one Divyang (dumb) unmarried youth Ganga Durua, of a Scheduled Tribe community of Kosarbata village for the sake of highlighting increased cases of vasectomies in the area.

He alleged the operation was carried out based on an ASHA worker's report but without obtaining any con-



sent of the victim and requested the NHRC for an impartial investigation of the case and compensation, and justice to the victim.

According to the NHRC notice, the state government in its reply stated that compensation of ₹2000 could not be paid to the victim as he did not have a bank account.

This was found to be against the procedure of Direct Benefit Transfer and the amount disbursed to the ASHA worker had to be recovered and to be paid directly to the bank account of the actual beneficiary.

The operating surgeon was issued a show-cause notice by the CDM and PHO, Malkangiri for the lapses in determining eligibility and conducting of surgery without proper screening.

The NHRC issued a notice to the Chief Secretary

directing him to show cause within four weeks as to why the commission should not recommend payment of compensation of ₹1 lakh to the victim.

In reply to the show cause notice, the operating surgeon mentioned that the negligence had been done unknowingly by him.

The recanalisation of the NSV in the case of Ganga Durua needs to be done after obtaining voluntary consent from him.

If he agrees to the procedure, then the superintendent of SDH, Mathili has to ensure the provision of travel, procedure-related requirements, and necessary coordination support for the same.

In another report, the Malkangiri administration stated that action had been taken against the ASHA worker. The Joint Secretary of Health and Family Welfare has submitted a reply to the show cause notice admitting the negligence on the part of government officials.

However, the NHRC was requested to exonerate the state from payment of compensation.

तुपुदाना ओपी में युवक के टॉर्चर मामले में रांची एसएसपी को मानवाधिकार आयोग का समन

■ 22 मार्च तक आयोग के सामने पेश होने को कहा

सिटी रिपोर्टर | रांची

तुपुदाना ओपी में पिछले साल एक युवक के साथ हुए थर्ड डिग्री टॉर्चर मामले में राष्ट्रीय मानवाधिकार आयोग ने रांची एसएसपी को पेश होने के लिए समन जारी किया है। आयोग ने उन्हें 22 मार्च तक पेश होने को कहा है। साथ ही कहा गया

है कि अगर 15 मार्च तक अपेक्षित रिपोर्ट आयोग को दी जाती है तो उन्हें पेशी से छूट दी जाएगी। आयोग ने पूछा था कि जांच रिपोर्ट का क्या परिणाम आया और अब तक क्या कार्रवाई की गई। इस मामले में पूर्व मुख्यमंत्री बाबूलाल मरांडी ने आयोग से शिकायत की थी। इसमें कहा गया था कि विकास कुमार के साथ थाने में अमानवीय व्यवहार किया गया।

तुपुदाना ओपी में 10 जनवरी 2023 को अज्ञात के खिलाफ चोरी

की एफआईआर दर्ज की गई थी। इस मामले में पुलिस ने विकास को हिरास्त में लेकर पूछताछ की थी। इसके बाद विकास ने रांची के तत्कालीन एसएसपी से शिकायत की कि पांच घंटे तक पूछताछ के दौरान उसकी पिटाई की गई। पुलिस ने थर्ड डिग्री टॉर्चर किया। इसके बाद मामले मानवाधिकार आयोग के पास पहुंचा। इस मामले में पहले भी आयोग ने रांची एसएसपी से अब तक हुई कार्रवाई की रिपोर्ट मांगी थी, लेकिन नहीं मिली।

एसएसपी को एनएचआरसी ने किया तलब

23 मार्च को लगानी होगी हाजिरी, एक साल पूर्व थाने में युवक की बर्बर तरीके से पिटाई का मामला

जासं, तुपुदना: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एसएसपी को आयोग के समक्ष उपस्थित होने के निर्देश दिए हैं। मामला तुपुदना ओपी के कक्ष में ओपी प्रभारी की ओर से युवक की बर्बर तरीके से पिटाई से जुड़ा है। इस मामले में पुलिस-प्रशासन के वरीय पदाधिकारियों के अलावा दिल्ली तक शिकायत की गई, न्यायालय की ओर से भी आदेश जारी किया गया लेकिन अभी तक आदेशों व निर्देशों की अवहेलना की बात ही सामने आई। अब राष्ट्रीय मानवाधिकार आयोग ने रांची एसएसपी को आगामी 23 मार्च को नई दिल्ली स्थित राष्ट्रीय मानवाधिकार आयोग के कार्यालय में उपस्थित होने के लिए पत्र जारी



खुंटी में रिश्वत लेने के मामले में मीरा सिंह की गिरफ्तारी का फाइल फोटो

किया है। मामले में पूर्व मुख्यमंत्री बाबूलाल मरांडी की ओर से 14 फरवरी 2023 को आयोग के समक्ष शिकायत दर्ज कराई गई थी। इसी मामले में आयोग की ओर से यह पत्र जारी किया गया है।

क्या था मामला

10 जनवरी 2023 को बैंक मैनेजर नम्रता गुप्ता के तुपुदना भिलन चौक स्थित माया अपार्टमेंट के फ्लैट संख्या 301 में करीब दस लाख की चोरी हुई थी। इस फ्लैट में वे किरायेदार थीं। पुलिस ने अपार्टमेंट के गार्ड विकास सिन्हा को पकड़ा। तुपुदना ओपी प्रभारी मीरा सिंह ने एसएसआई सुनील कुमार सिंह के साथ अमानवीय तरीके से पिटाई की। विकास गंभीर रूप से घायल हो गया और अस्पताल में उसका इलाज कराया गया।

इस संबंध में कल कुछ बता पाएंगे। और कार्रवाई के संबंध में भी कल ही कुछ जानकारी दे सकते हैं।
-चंदन सिन्हा, एसएसपी रांची

हाई कोर्ट दे चुका है जल्द कार्रवाई पूरी करने के निर्देश

इस मामले में हाई कोर्ट में भी सुनवाई चली। हाई कोर्ट की ओर से जल्द कार्रवाई पूरी करने के लिए आदेश जारी किया गया था। इसके बावजूद मामले में ढिलाई बरती गई।

रिश्वत लेने के आरोप में हुआ था निलंबन : मीरा सिंह रिश्वत लेने के आरोप में निलंबित हो चुकी हैं। एसीबी ने 2021 में उन्हें रिश्वत लेते रंगे हाथ पकड़ा था। उस समय वे खुंटी में पदस्थापित थीं। इस मामले में अदालत में चार्जशीट पेश की जा चुकी है।

आरोपित थाना प्रभारी को हटाने के आदेश का नहीं हुआ अनुपालन : तुपुदना ओपी प्रभारी मीरा सिंह को प्रशासनिक कार्यों से हटाने की

अनुशंसा पुलिस मुख्यालय की ओर से की जा चुकी है। मुख्यालय की ओर से इस संबंध में 10 सितंबर 2023 को ही आदेश जारी किया गया था। इस संबंध में अनुशंसा से संबंधित पत्र पुलिस मुख्यालय से एसएसपी कार्यालय को भेजा गया था। एसएसपी ने बताया था कि मुख्यालय से मीरा सिंह को हटाने की अनुशंसा की गई है। उन्हें रांची जिले से हटाकर हजारीबाग के पदमा में पोस्टिंग देने के लिए कहा गया है। इसके बावजूद पांच माह बीतने पर भी आदेश का अनुपालन नहीं किया गया। बड़ा सवाल यह है कि एक वर्ष बीतने के बाद भी विभागीय कार्रवाई के आदेश पर अमल क्यों नहीं किया गया।

मानवाधिकार आयोग में रांची एसएसपी तलब

रांची, मुख्य संवाददाता। राष्ट्रीय मानवाधिकार आयोग ने रांची एसएसपी चंदन सिन्हा को सशरीर उपस्थित होने का आदेश दिया है। एनएचआरसी ने तुपुदाना ओपी प्रभारी मीरा सिंह द्वारा चोरी के आरोप में एक निर्दोष विकास कुमार पर थर्ड डिग्री टॉर्चर करने के मामले में एसएसपी को तलब किया है।

पूर्व में रांची एसएसपी ने अपनी रिपोर्ट में एनएचआरसी को बताया था कि निर्दोष व्यक्ति को टॉर्चर करने के मामले में तुपुदाना ओपी प्रभारी मीरा सिंह और सुनील सिंह दोषी हैं। इस मामले में रांची एसएसपी ने दोषी अफसरों पर क्रिमिनल केस चलाने और विभागीय कार्रवाई के संचालन की बात कही थी। लेकिन एनएचआरसी ने इस दोनों विषयों पर अद्यतन रिपोर्ट एसएसपी से मांगी थी। एसएसपी के द्वारा अद्यतन रिपोर्ट नहीं दिए जाने के कारण एसएसपी को तलब किया गया है।

एनएचआरसी ने 15 दिसंबर को मांगी थी रिपोर्ट : एनएचआरसी ने एसएसपी को 5 दिसंबर 2023 को एक पत्र लिखा था। इस पत्र के जरिए एनएचआरसी ने पूछा था कि मीरा के खिलाफ दर्ज क्रिमिनल केस और विभागीय कार्रवाई का स्टेटस क्या है। हालांकि एनएचआरसी के पत्र पर एसएसपी ने कोई जवाब नहीं भेजा। ऐसे में आयोग ने मामले को काफी गंभीरता से लिया है। सशरीर उपस्थिति के पहले 15 मार्च तक एनएचआरसी ने जवाब भेजने का भी निर्देश दिया है।